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# HUMAN RIGHTS NEWSLETTER

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***"Health is the greatest gift, contentment the greatest wealth,  
faithfulness the best relationship" - Gautama Buddha***

## NHRC's month long Winter Internship Programme

The month long Winter Internship Programme of the National Human Rights Commission, NHRC, India, which began on the 20<sup>th</sup> December,



Interns with Members, sr. officers and staff of the Commission

2018, concluded in New Delhi on the 18<sup>th</sup> January, 2019. 52 selected students of different colleges and universities from various parts of the country participated in the programme and were given the certificates on successful completion of internship. They included 32 girls and 20 boys. Three students, Ms. Debanjana Bhattacharjee, Mr. Mebanjop Sun and Ms. Anjali Devi got three cash prizes of ₹6,000/-, 5,000/- and 4,000/- respectively as the best interns.

Addressing the valedictory function, Mr. Justice P.C. Ghose,

Member, NHRC congratulated the interns on the successful completion of their internship. He expressed the hope that they would make the best use of their exposure on various aspects of human rights. He said that the interns should remain very positive in life and adhere to the principles of 3Ds i.e. discipline,

devotion and direction to achieve success. Justice Ghose also decided to award a cash prize of ₹6,000/- to Ms. Nihal Kaur for her very innovative short film, capturing the ideas of all the interns on human rights in their respective dialects and languages.

Earlier, Mrs. Jyotika Kalra, Member, NHRC expressed the hope that the interns would come out of the realm of gender stereotypes by contributing towards a society wherein gender based biases do not create impediments in realizing the right to equality of all while achieving their goals. She also said that they

should also strive to build awareness on improving the gender sex ratio.

Mr. Jaideep Govind, Secretary General, NHRC said that interns are ambassadors of human rights. It would go a long way, if they became practitioners of human rights. He said that the Commission is always open to the ideas of enriching the course contents and may introduce some new ideas to make it more useful and valuable.

The Internship programme covered more than 60 sessions addressed by the NHRC Members, senior officers and various eminent persons on human rights related issues. They were also involved in the activities such as project/research work, book review, State report, scrutiny of Law Division's report case files. Besides this, they were taken for visits to district Jail, Gautham Budh Nagar, NOIDA, Uttar Pradesh, Central Jail Tihar, Delhi, five police stations, NGO i.e. PRAYAS Juvenile Home, New Delhi.

Senior officers of the Commission including, Mr. Surajit Dey, Registrar (Law), Mr. Dilip Kumar, JS (Training), Dr. Ranjit Singh, JS(P&A), Ms. Chhaya Sharma, DIG, were present on the occasion.

## NHRC Regional Workshops for implementation of HRCnet Portal

The National Human Rights Commission organised three regional workshops for implementation/roll-out of HRCnet Portal for online complaint lodging and complaint management systems for the State Human Rights Commissions (SHRC)s of Karnataka, Kerala, Tamil Nadu, Uttar Pradesh, Uttarakhand, Rajasthan, Maharashtra and Goa in the month of January 2019. A team comprising Mr. Sudhir Chandra, Senior Technical Director, NIC, Mr. Sanjeev Sharma, Senior

Systems Analyst, NHRC and Mr. Nagendra Kumar, NIC, who configured the software, provided the training to the officials of SHRCs during the workshop. The HRCnet portal developed by



A workshop on HRCnet Portal in progress



the NHRC with the help of NIC aims at connecting all the Human Rights Commissions in the country. HRnet is a web and workflow based portal that integrates the complaint redressal

applications being used at the NHRC and the SHRCs. This portal is also integrated with the Common Service Centers to facilitate common citizens to lodge online complaints related to

human rights violations. The HRCnet portal also aims to minimize duplicity in case registration. Using this application, government authorities can upload reports online.

## NHRC, India Research Studies

The National Human Rights Commission has approved the findings of the research projects on the issues pertaining to tribal health, human rights education and rights of elderly persons entrusted to the SAMA-Resource Group for Women and Health, New Delhi, the Rajiv Gandhi National University of Law, Punjab and National University of Advanced Legal Studies, Kochi respectively. The detailed reports of these research studies are available on the NHRC website. However, some highlights are as follows :

The research study on the tribal health focused on the *Health Inequities among the Tribal Communities in Selected Districts of Chhattisgarh, Jharkhand and Odisha*. Two districts were selected from each of these States for the study where the percentage of the tribal population is above 30 per cent. These were Gumla and Latehar districts of Jharkhand, Jashpur and Koriya districts of Chhattisgarh, and Nuapada and Rayagada districts of Odisha. Some of the major recommendations emanated from the research study are as under:

- 1) Ensure that all the Community Health Centres, CHCs in tribal areas have **functional blood storage units** with the minimum requirement of blood (which is of double the number of units as compared to the average daily requirement/consumption) available at all times.
- 2) Ensure the **availability of requisite drugs such as Hydroxyurea, iron chelation therapy and pain killers for Haemoglobinopathies like**

### **Sickle Cell Disease (SCD) and Thalassemia, across different facilities free of cost.**

- 3) Ensure the **availability of diagnostic facilities like solubility tests at Sub-centres and Primary Health Centres, PHCs, and Hb electrophoresis at CHC and District Hospitals, DH to confirm or rule out Sickle Cell anaemia.**

The second study focused on "Human Rights Education in Schools in India: A Comparative Study of Syllabus Prescribed by the State Education Boards". Its objective was to analyze course content of the syllabus prescribed by the State Education Boards at the Primary, Secondary and Senior Secondary level in order to know the status of human rights education in the schools of the country.

The classes were grouped into four levels that is, 'Class I-V', 'Class VI-VIII', 'Class IX-X' and 'Class XI-XII' for the purpose of analysis of the course content of the syllabus prescribed by the State Education Boards. **Overall it has been found that human rights are a part of the curriculum but in negligible percentage. In majority of the States, the students are taught fundamental and environmental rights related issues only.** As per the findings of the study, there are a few States where, the students are taught to enjoy and exercise their rights, and to respect and uphold the rights of others. The study has recommended curriculum of various boards that may be adopted by the other State Boards as best-practices.

The third research study titled "Human Rights of Elderly Persons: Law, Policies and Implementation – A Study with Special Reference to Kerala" was conducted with an objective to undertake an in-depth study of the effective implementation of the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, different policies and programmes and other related laws in the State to protect the rights of the elderly persons. The data was collected from household survey as well as the survey of Old Age Homes in the districts of Kannur, Malappuram, Palakkad, Ernakulam, Trivandrum and Pathanamthitta covering North, Central & South Zone of Kerala. The major recommendations which emanated from the report are as under:

1. Karunya pharmacy and such Government medical stores, which are established at State level, shall offer subsidies to the elderly and also have provisions for free home delivery of medications regularly taken.
2. Full body check-ups with subsidized rates must be offered to elderly of low income in government hospitals.
3. **Introduction of Tele-Medicine Services and Mobile Medicine Facilities. Such a facility must be implemented in remote areas where, there is a lack of pharmacies and hospitals.**
4. A 24-hour helpline can be opened up for the elderly citizens or their care takers to call up when there is an urgent requirement of medicines.

## Suo Motu Cognizance

The Commission took suo motu cognizance in 10 cases of alleged human rights violations reported by media during January, 2019 and issued notices to the concerned authorities for reports. Summaries of the cases are as follows:

### **Declining sex ratio at birth (Case No. 131/90/0/2019-WC)**

Media reported on the 20<sup>th</sup> January, 2019 about the abysmal sex ratio across the country and more specifically in the southern States. Reportedly, the data collated by the Office of the Registrar General of India from the Civil Registration System (CRS) reveals that in the year 2016, Andhra Pradesh and Rajasthan had the worst Sex Ratio at Birth (SRB) of 806. Tamil Nadu which had sex ratio of 935 in the year 2007 came down to 840 compared to the all India figure of 877. Karnataka, as mentioned in the news report, has fallen from 1004 to 896 and the Telengana stands at 881. Only the State of Kerala could manage to have the highest SRB and in the year 2016 it reached 954.

Expressing serious concern on the reported drastic decline of the SRB, the Commission has issued notices to the Secretary, Union Ministry of Women & Child Development and Chief Secretaries of all the States and Union Territories calling for a detailed report in the matter, indicating the status of implementation and monitoring mechanism of various welfare schemes launched on the subject. The Commission has also invited comments of the State Governments and UT's along with their suggestions, if any, to improve the SRB, besides sharing of best practices for proper reporting/registration of births.

As per news report, most of the States have achieved near 100 per cent registration of births hence,

it cannot be said that all the cases of birth of girl child are not being reported. The data with regard to the State of Tamil Nadu is more alarming because it has been lower than the all India figure. The inadequate sex ratios have generally been associated with the States like Haryana and Punjab but the present data indicates that the scenario is worse in South India.

### **Dilapidated condition of 209 primary school buildings (Case No. 3724/24/23/2019)**

Media reported on the 30<sup>th</sup> January, 2019 that 209 primary school buildings in Etawah district of Uttar Pradesh were in a dilapidated condition. Due to this, the scared students were being forced to attend classes in open. Reportedly, the school managements have made several verbal and written complaints to the concerned authorities in the State Education Department but, apparently, due to the shortage of funds, the repairing work has not been done.

The Commission has observed that the contents of the media reports, if true, amount to gross violation of human rights of students and teachers. The dilapidated buildings are definitely threats to the lives of students, teachers and other staff of the respective schools. It is the duty of the State to ensure that there should be no hurdle for the students and teachers in the process of imparting education. After the amendment in the Constitution by way of 86<sup>th</sup> Constitution Amendment Act, 2002, the Right to Education has now become fundamental right under Article 21 A of the Constitution of India. Providing proper atmosphere at the time of imparting education is a Constitutional obligation upon the State and any inaction on this count may amount to infringement of rights to dignity and equality of the

students, which are their basic human rights.

Accordingly, it has issued a notice to the Chief Secretary, Government of Uttar Pradesh to submit a detailed report in the matter along with the statistics, addressing the issues raised in the news report, giving details about the action being taken/proposed to be taken by the State Government to tackle the grim situation and submit a detailed report.

According to the media report, the State Education Department had got conducted a survey, which reveals that there are 1238 primary and 537 junior schools in Etawah district, out of which 209 are in a very bad condition.

### **Deaths due to electrocution (Case No. 3719/24/14/2019)**

Media reported on the 30<sup>th</sup> January, 2019 that three labourers died and two others were seriously injured due to electrocution while fixing poles, which came in contact with an over head high tension wire in Bareilly district of Uttar Pradesh. Reportedly, the contractor had no permission from the Electricity Department for the work. The labourers were engaged for laying Reliance Jio 5G cable on the poles.

The Commission has observed that going by the contents of the news reports, apparently, there was gross negligence on the part of the contractor. Right to life, which is one of the basic human rights of the labourers was violated. The incident also raised a question mark on the working of the authorities concerned, who could not stop the illegal work being done by the contractor.

Accordingly, it has issued a notice to the Chief Secretary, Government of Uttar Pradesh calling for a detailed report in the matter along with the relief and rehabilitation to be

provided, if not already provided, to the next of kins of the deceased labourers and to the families of the labourers, who have sustained grievous injuries in the incident. The Commission would also like to know the status of the medical treatment being provided to the injured and the legal action taken against the officials/contractor responsible in the matter.

### **Death of a worker while cleaning a choked drain**

**(Case No. 441/30/4/2019)**

Media reported on the 21<sup>st</sup> January, 2019 that a 37-year old worker died after he entered a drain to clean it in north Delhi's Timarpur on the 21<sup>st</sup> January, 2019. The drain, allegedly, comes under the Irrigation and Flood Control Department of the Delhi Government. Reportedly, workers at the site were not provided safety gear such as face masks, breathing apparatus, uniforms and other equipment. Allegedly, 22 people have died in the city while cleaning sewers, septic tanks and rainwater harvesting pits over the past two years.

The Commission has observed that the contents of the media reports, if true, amount to gross violation of human rights of the victim. Accordingly, it has issued a notice to the Chief Secretary, Government of NCT of Delhi to submit a detailed report about the instant case, as well as the other similar incidents happened over the past two years in the city. The report should also specify the legal action taken against the persons, who had employed the victim for sewage cleaning without providing him with proper safety gear. He has also been asked to inform about the specific steps being taken to stop such incidents in future.

The Commission has also observed that it is the statutory responsibility of the State to provide protective gear to the workers

involved in the cleaning of sewage. Despite legal provisions as well as the Supreme Court guidelines safeguarding the interest of sewerage cleaners, precious lives have been lost due to the apparent lack of supervision and lackadaisical attitude of the authorities.

According to the media reports, a rescue operation by local police, fire tenders from Delhi Fire Services (DFS), the National Disaster Response Force (NDRF) and the Delhi Disaster Management Authority managed to recover the body of the worker after seven hours. Reportedly, all the workers, who were present to unclog the drain said that they were doing everything to clean the drain by their bare hands. A case has been registered under Sections 7 and 9 of 'The Prohibition of Employment as Manual Scavengers and Their Rehabilitation Act, 2013'.

### **Separation of a baby's head from his body during delivery**

**(Case No. 78/20/15/2019)**

Media reported on the 11<sup>th</sup> January, 2019, that in a shocking case of medical negligence earlier in the week, the head of a baby allegedly got separated from the body as the physician pulled the baby's legs with excessive force during delivery at a Government Hospital in Ramgarh, Jaisalmer in Rajasthan.

It has issued a notice to the Chief Secretary, Government of Rajasthan calling for a detailed report in the matter along with health status of the suffering woman and action taken against the delinquent doctor and hospital staff.

The Commission has also observed that the contents of the new report, if true, amount to violation of human rights of the newly born and the mother and indicate towards gross negligence by the doctor and the nursing staff. The entire incident requires to be probed

thoroughly to determine the real cause so that necessary steps could be taken to ensure that such gruesome incidents do not recur in future.

According to the media report, the doctors at the Ramgarh Hospital, allegedly, attempted to hide the case and referred the woman to Jaisalmer for further treatment and surgery, citing complications. At Jaisalmer Hospital it was revealed that the head of the baby was still inside the mother's womb, which was taken out by the doctors. However, when the news regarding this tragic and bizarre incident went viral, the State Medical and Health Department put the doctor concerned on 'Awaiting Posting Order' (APO) and placed two nurses under suspension for their negligence.

Reportedly, an FIR has been lodged by the family against the Hospital staff for killing newly born baby. The doctor concerned was reported claiming that when the woman was brought to the hospital, the baby had already died and his legs were outside the uterus.

### **Delivery of a baby by a minor girl**

**(Case No. 207/18/6/2019)**

Media reported that a 14 year-old girl, student of class eight, delivered a baby girl at a State-run Tribal residential School in Odisha's Kandhamal District on the 12<sup>th</sup> January, 2019. Reportedly, after the delivery, the victim girl along with her new born baby was driven out of the hostel and she was forced to take shelter in a nearby jungle. The girl along with her new born baby was traced with the help of local police on the 13<sup>th</sup> January, 2019 and admitted to a hospital.

The Commission has issued a notice to the Chief Secretary, Government of Odisha calling for a detailed report in the matter regarding action taken against the guilty and relief/ rehabilitation as well

as counseling provided to the victim girl. The girl belongs to Scheduled Tribe, hence, the Commission would also like to know details of the Sections under which FIR has been registered and status of statutory relief as per provisions of the SC/ST (PoA) Rules, 1995.

The Commission has observed that the contents of the news report, if true, amount to gross violation of human rights of the minor girl who, apparently, became the victim of the apathy and gross negligence of the school administration. The State is responsible for the safety and security of the girl students, residing in the residential schools. It is apparent that the school head-mistress and hostel warden have failed to protect the poor girl while she was in their custody and due to their negligence, she suffered mental agony and social stigma.

As per news report, carried on the 14<sup>th</sup> January, 2019, a 3<sup>rd</sup> year student of the Daringbadi College, had been arrested and two matrons, two cook-cum-attendants, a lady supervisor and an auxiliary nurse midwife of the institute were disengaged from service for dereliction of duty in connection with this incident. It has also been reported that the Government has recommended suspension of the School Head-Mistress on the same charges. Reportedly, Seva Ashram High School at Daringbadi area of the District is run by the SC and ST Development Department of Odisha.

### **A patient thrown out from the hospital**

**(Case No. 3984/4/39/2018)**

Media reported on the 30<sup>th</sup> December, 2018 that a patient was allegedly thrown out by a Ward Boy from the Burns Ward of the Hajipur Sadar Hospital at a place where the garbage is dumped in District Vaishali of Bihar. The picture of the patient

lying on the waste had also been carried. Reportedly, he was referred by Lal Ganj Referral Hospital for treatment there. The Commission has issued a notice to the Chief Secretary, Government of Bihar calling for a report in the matter along with present health status of the patient.

The Commission has observed that the contents of the news reports, if true, amount to human rights violation of the patient. The right to health and proper medical care is one of the basic human rights. Even if the patient himself went out and collapsed, the incident indicates negligence on the part of the ward attendants/ nursing staff of the Hospital as he could not be noticed for a long time. According to the media reports, the District Magistrate of Vaishali has ordered an investigation in the matter.

### **49 students of government run schools commit suicide**

**(Case No. 953/90/0/2018)**

Media reported on the 24<sup>th</sup> December, 2018 that 49 students of the residential Jawahar Navodaya Vidyalayas, JNVs committed suicide at campus during five years from 2013 to 2017. Half of them were Dalit and Tribal students, and a majority of them were boys. Reportedly, all, except seven, were suicides by hanging, and the bodies were discovered either by classmates or the School staff. The JNVs are reported to be the Central Government's pace-setting residential schools for the talented children from rural India.

The Commission has observed that the contents of the media report, if true, cannot be ignored or overlooked as this reported pattern of suicides by so many students in JNVs might still increase, if not checked in time with appropriate measures. Expressing serious concern, the Commission has issued a notice to the Secretary, Union Ministry of Human Resource Development, calling for the

following information whether:-

- A. Trained counselors are available in the campus to whom these adolescent can open up and talk about their feelings ;
- B. There is a dedicated staff to ensure that children are not left alone in the rooms ;
- C. Emergency assistance through telephone counseling and suicide hotline services are available to the students.

The Commission has further observed that the intelligent students with the rural background are entrusted to the care of JNVs. They are the strength and future of this country. The proportion of the suicides of the students from the Scheduled Caste and Scheduled Tribe communities is also a matter of concern for a society, which aspires for an inclusive growth. It is a matter of fact that the teenagers during this age, face difficulties, as they undergo a transition into adulthood.

Teenagers may often get confused and develop a feeling of being isolated. It is also a matter of fact that many suicides are committed by the people, who are depressed and are not able to cope up with stress. As per the medical science, the suicidal tendencies don't just appear out of the blue, people usually display a number of warning signs. If trained counselors are available, behavioral changes, suicidal tendencies and depression among the students can be spotted in time and with the guidance and counseling of counselors, suicides can be controlled.

According to the media report, the JNVs, which were started in 1985-86, evolved as a passport out of poverty for thousands of underprivileged children. Since 2012, these schools have consistently recorded a pass percentage of over 99 per cent in Class 10 and over 95



per cent in Class 12, which is far better than private schools and CBSE's national average.

The news report also reveals that according to norms, at least 75 per cent of the seats in these schools

are set aside for rural children. Hence, a JNV is never sanctioned for a district with 100 per cent urban population. A Navodaya Vidyalaya starts from Class 6 and goes up to Class 12.

All admissions in Class 6 are done through a merit test. The popularity of JNVs is evident from the fact that less than 3 per cent of the candidates appearing for the entrance test make the cut every year.

## NHRC spot enquiries

Following is the list of case wherein spot enquiries were conducted by the Commission's officers in its Investigation Division:

| S. No. | Case Number       | Allegations                     | Date of visit                                              |
|--------|-------------------|---------------------------------|------------------------------------------------------------|
| 1.     | 885/20/6/2016/BL  | Rehabilitation/Bonded Labour    | 9 <sup>th</sup> to 12 <sup>th</sup> January, 2019          |
| 2.     | 753/36/9/2016/JCD | Custodial Death                 | 16 <sup>th</sup> to 17 <sup>th</sup> January, 2019         |
| 3.     | 11/19/10/2019     | Abuse of Power                  | 21 <sup>st</sup> to 25 <sup>th</sup> January, 2019         |
| 4.     | 1523/25/26/2018   | Failure in taking lawful action | 21 <sup>st</sup> to 25 <sup>th</sup> January, 2019         |
| 5.     | 759/36/9/2017     | Custodial Violence/Torture      | 28 <sup>th</sup> January to 1 <sup>st</sup> February, 2019 |
| 6.     | 1725/22/30/2015   | Custodial Torture               | 28 <sup>th</sup> January to 1 <sup>st</sup> February, 2019 |

## Important Intervention

### NHRC ensures construction of a bridge over a river for school going children in Gujarat (Case No. 1344/6/12/2014)

The National Human Rights Commission, NHRC has ensured that the children of Kaneri village will not have to swim across the Ripen river to reach their school in Kaneri village of District Junagarh, Gujarat. In response to the directions of the Commission, the Government of Gujarat has informed that a bridge has been completed now over the Ripen river connecting the

Kaneri village from all the roads. Following the compliance of its recommendations by the State Government, the Commission has decided to close the case.

The Commission had registered the case on the basis of a complaint in the year 2014 that about 50-60 families of Kaneri Tal, Gir Gadhada, District Gir Somnath lived on the

opposite bank of the Ripen river passing through village Kaneri locally known as "Sim Vistar of Bokharapura". Some students of these families had to swim across this river to reach their primary school. In the monsoon season, it was very difficult for them to cross it. They could reach their school via Dhrabavad village route, which is about 8 Kilometer long.

## Recommendations for relief

Apart from the large number of cases taken up daily by individual Members, 20 cases were considered during 01 sitting of the Full Commission and 32 cases were taken up during 02 sitting of Divisional Bench in January, 2019. On 61 cases, listed in the table below, the Commission recommended monetary relief amounting to a total of ₹11815000/- for the victims or their next of kin, where it found that public servants had either violated human rights or been negligent in protecting them.

| Sl. No. | Case Number         | Nature of Complaint                                        | Amount Recommended (in ₹) | Public Authority |
|---------|---------------------|------------------------------------------------------------|---------------------------|------------------|
| 1.      | 857/4/26/2015       | SEXUAL HARASSMENT                                          | 30000                     | BIHAR            |
| 2.      | 54/33/5/2017        | IRREGULARITIES IN GOVT. HOSPITALS / PRIMARY HEALTH CENTRES | 100000                    | CHHATTISGARH     |
| 3.      | 757/13/30/2015      | IRREGULARITIES IN GOVT. HOSPITALS / PRIMARY HEALTH CENTRES | 300000                    | MAHARASHTRA      |
| 4.      | 3209/4/5/2016-JCD   | CUSTODIAL DEATH (Judicial)                                 | 300000                    | BIHAR            |
| 5.      | 701/4/26/2016-JCD   | CUSTODIAL DEATH (Judicial)                                 | 400000                    | BIHAR            |
| 6.      | 764/33/16/2015-JCD  | CUSTODIAL DEATH (Judicial)                                 | 300000                    | CHHATTISGARH     |
| 7.      | 993/34/10/2016-JCD  | CUSTODIAL DEATH (Judicial)                                 | 300000                    | JHARKHAND        |
| 8.      | 539/19/10/2016-JCD  | CUSTODIAL DEATH (Judicial)                                 | 100000                    | PUNJAB           |
| 9.      | 2119/20/34/2013-JCD | CUSTODIAL DEATH (Judicial)                                 | 100000                    | RAJASTHAN        |
| 10.     | 2122/20/7/2016-JCD  | CUSTODIAL DEATH (Judicial)                                 | 100000                    | RAJASTHAN        |

| Sl. No. | Case Number          | Nature of Complaint                            | Amount Recommended (in ₹) | Public Authority |
|---------|----------------------|------------------------------------------------|---------------------------|------------------|
| 11.     | 2424/20/14/2011-JCD  | CUSTODIAL DEATH (Judicial)                     | 100000                    | RAJASTHAN        |
| 12.     | 1102/1/16/2013-JCD   | CUSTODIAL DEATH (Judicial)                     | 25000                     | TELANGANA        |
| 13.     | 551/36/8/2016-JCD    | CUSTODIAL DEATH (Judicial)                     | 200000                    | TELANGANA        |
| 14.     | 1195/24/14/2018-JCD  | CUSTODIAL DEATH (Judicial)                     | 300000                    | UTTAR PRADESH    |
| 15.     | 18878/24/42/2014-JCD | CUSTODIAL DEATH (Judicial)                     | 100000                    | UTTAR PRADESH    |
| 16.     | 44809/24/72/2015-JCD | CUSTODIAL DEATH (Judicial)                     | 300000                    | UTTAR PRADESH    |
| 17.     | 47462/24/51/2014-JCD | CUSTODIAL DEATH (Judicial)                     | 100000                    | UTTAR PRADESH    |
| 18.     | 1149/25/3/2014-JCD   | CUSTODIAL DEATH (Judicial)                     | 200000                    | WEST BENGAL      |
| 19.     | 231/25/5/2014-JCD    | CUSTODIAL DEATH (Judicial)                     | 200000                    | WEST BENGAL      |
| 20.     | 664/25/2/2016-JCD    | CUSTODIAL DEATH (Judicial)                     | 100000                    | WEST BENGAL      |
| 21.     | 666/25/7/2016-JCD    | CUSTODIAL DEATH (Judicial)                     | 300000                    | WEST BENGAL      |
| 22.     | 1029/34/6/2016       | HAZARDOUS EMPLOYMENTS                          | 400000                    | JHARKHAND        |
| 23.     | 87/8/9/2016          | ARBITRARY USE OF POWER                         | 10000                     | HIMACHAL PRADESH |
| 24.     | 1009/33/0/2014       | ABUSE OF POWER                                 | 250000                    | CHHATTISGARH     |
| 25.     | 630/33/14/2017       | ABUSE OF POWER                                 | 500000                    | CHHATTISGARH     |
| 26.     | 1174/18/5/2014       | ABUSE OF POWER                                 | 100000                    | ODISHA           |
| 27.     | 4912/18/9/2017       | ABUSE OF POWER                                 | 100000                    | ODISHA           |
| 28.     | 34585/24/33/2014     | ABUSE OF POWER                                 | 25000                     | UTTAR PRADESH    |
| 29.     | 1424/25/13/2014      | ABUSE OF POWER                                 | 200000                    | WEST BENGAL      |
| 30.     | 5771/7/17/2013-PCD   | CUSTODIAL DEATH (Police)                       | 200000                    | HARYANA          |
| 31.     | 934/13/16/2015-PCD   | CUSTODIAL DEATH (Police)                       | 200000                    | MAHARASHTRA      |
| 32.     | 4492/7/3/2014        | CUSTODIAL TORTURE                              | 60000                     | HARYANA          |
| 33.     | 18/25/4/2017         | CUSTODIAL TORTURE                              | 100000                    | WEST BENGAL      |
| 34.     | 630/4/27/2014        | FAILURE IN TAKING LAWFUL ACTION                | 25000                     | BIHAR            |
| 35.     | 2666/20/11/2015      | FAILURE IN TAKING LAWFUL ACTION                | 30000                     | RAJASTHAN        |
| 36.     | 23091/24/31/2015     | FAILURE IN TAKING LAWFUL ACTION                | 10000                     | UTTAR PRADESH    |
| 37.     | 27075/24/57/2014     | FAILURE IN TAKING LAWFUL ACTION                | 200000                    | UTTAR PRADESH    |
| 38.     | 37168/24/31/2016     | FAILURE IN TAKING LAWFUL ACTION                | 25000                     | UTTAR PRADESH    |
| 39.     | 35781/24/30/2014     | FALSE IMPLICATIONS                             | 25000                     | UTTAR PRADESH    |
| 40.     | 5699/24/53/2014      | FALSE IMPLICATIONS                             | 25000                     | UTTAR PRADESH    |
| 41.     | 35675/24/52/2015     | ILLEGAL ARREST                                 | 10000                     | UTTAR PRADESH    |
| 42.     | 2808/12/21/2014      | NON-PAYMENT OF PENSION/COMPENSATION            | 200000                    | MADHYA PRADESH   |
| 43.     | 9491/24/74/2015-WC   | ABDUCTION, RAPE AND MURDER                     | 25000                     | UTTAR PRADESH    |
| 44.     | 44325/24/28/2013-WC  | GANG RAPE                                      | 400000                    | UTTAR PRADESH    |
| 45.     | 4061/18/9/2015-WC    | INDIGNITY OF WOMEN                             | 400000                    | ODISHA           |
| 46.     | 1337/25/15/2015      | MISCELLANEOUS                                  | 50000                     | WEST BENGAL      |
| 47.     | 5769/7/3/2012        | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS | 400000                    | HARYANA          |
| 48.     | 406/11/12/2014       | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS | 290000                    | KERALA           |
| 49.     | 3607/18/30/2014      | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS | 200000                    | ODISHA           |
| 50.     | 4017/18/12/2017      | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS | 200000                    | ODISHA           |
| 51.     | 4804/18/5/2017       | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS | 200000                    | ODISHA           |
| 52.     | 36121/24/68/2016     | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS | 200000                    | UTTAR PRADESH    |
| 53.     | 4386/24/4/2015       | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS | 200000                    | UTTAR PRADESH    |
| 54.     | 50013/24/39/2015-PF  | ABUSE OF POWER                                 | 25000                     | UTTAR PRADESH    |
| 55.     | 1353/25/6/2015-PF    | ABUSE OF POWER                                 | 400000                    | WEST BENGAL      |
| 56.     | 1074/34/3/2016       | ATROCITIES ON SC/ST/OBC                        | 25000                     | JHARKHAND        |
| 57.     | 33721/24/72/2015     | ATROCITIES ON SC/ST/OBC                        | 25000                     | UTTAR PRADESH    |
| 58.     | 4550/18/7/2017-WC    | RAPE OF SC/ST/OBC                              | 1800000                   | ODISHA           |
| 59.     | 2664/20/21/2013-WC   | RAPE OF SC/ST/OBC                              | 100000                    | RAJASTHAN        |
| 60.     | 25392/24/22/2014-WC  | RAPE OF SC/ST/OBC                              | 25000                     | UTTAR PRADESH    |
| 61.     | 1738/12/38/2014      | VICTIMISATION                                  | 200000                    | MADHYA PRADESH   |



## Compliance with NHRC recommendations

In January, 2019, the Commission closed 83 cases on receipt of compliance reports from different public authorities, furnishing proof of payments, it had recommended, totaling ₹12959000/- to the victims of human rights violations or their next of kin. Details are in the table below:

| Sl. No | Case Number          | Nature of Complaint                                        | Amount Recommended (in ₹) | Public Authority  |
|--------|----------------------|------------------------------------------------------------|---------------------------|-------------------|
| 1.     | 4375/30/8/2015       | CHILDREN                                                   | 100000                    | DELHI             |
| 2.     | 3072/18/29/2014      | CHILDREN                                                   | 200000                    | ODISHA            |
| 3.     | 632/18/14/2015       | CHILDREN                                                   | 100000                    | ODISHA            |
| 4.     | 30796/24/72/2013     | CHILDREN                                                   | 20000                     | UTTAR PRADESH     |
| 5.     | 9554/24/53/2017      | CHILDREN                                                   | 100000                    | UTTAR PRADESH     |
| 6.     | 208/36/2/2017        | SEXUAL HARASSMENT                                          | 200000                    | TELANGANA         |
| 7.     | 1754/18/8/2014       | MALFUNCTIONING OF MEDICAL PROFESSIONALS                    | 100000                    | ODISHA            |
| 8.     | 266/7/5/2018         | IRREGULARITIES IN GOVT. HOSPITALS / PRIMARY HEALTH CENTRES | 25000                     | HARYANA           |
| 9.     | 591/1/24/2013-JCD    | CUSTODIAL DEATH (Judicial)                                 | 100000                    | ANDHRA PRADESH    |
| 10.    | 20/2/13/2015-JCD     | CUSTODIAL DEATH (Judicial)                                 | 100000                    | ARUNACHAL PRADESH |
| 11.    | 3111/4/13/2014-JCD   | CUSTODIAL DEATH (Judicial)                                 | 100000                    | BIHAR             |
| 12.    | 1207/12/18/2013-JCD  | CUSTODIAL DEATH (Judicial)                                 | 300000                    | MADHYA PRADESH    |
| 13.    | 697/12/36/2013-JCD   | CUSTODIAL DEATH (Judicial)                                 | 100000                    | MADHYA PRADESH    |
| 14.    | 2306/13/3/2013-JCD   | CUSTODIAL DEATH (Judicial)                                 | 100000                    | MAHARASHTRA       |
| 15.    | 33/15/5/2014-JCD     | CUSTODIAL DEATH (Judicial)                                 | 200000                    | MEGHALAYA         |
| 16.    | 298/19/15/2013-JCD   | CUSTODIAL DEATH (Judicial)                                 | 100000                    | PUNJAB            |
| 17.    | 583/19/3/2016-JCD    | CUSTODIAL DEATH (Judicial)                                 | 100000                    | PUNJAB            |
| 18.    | 835/19/9/2013-JCD    | CUSTODIAL DEATH (Judicial)                                 | 100000                    | PUNJAB            |
| 19.    | 888/19/10/2015-JCD   | CUSTODIAL DEATH (Judicial)                                 | 100000                    | PUNJAB            |
| 20.    | 11800/24/38/2012-JCD | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 21.    | 12803/24/1/2014-JCD  | CUSTODIAL DEATH (Judicial)                                 | 50000                     | UTTAR PRADESH     |
| 22.    | 18771/24/70/2014-JCD | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 23.    | 20657/24/57/2015-JCD | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 24.    | 22082/24/10/2013-JCD | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 25.    | 23238/24/23/2015-JCD | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 26.    | 28160/24/1/2012-JCD  | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 27.    | 37301/24/55/2013-JCD | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 28.    | 37504/24/13/2014-JCD | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 29.    | 39071/24/18/2015-JCD | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 30.    | 40132/24/43/2012-JCD | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 31.    | 44438/24/43/2012-JCD | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 32.    | 46506/24/43/2015-JCD | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 33.    | 8390/24/1/2014-JCD   | CUSTODIAL DEATH (Judicial)                                 | 100000                    | UTTAR PRADESH     |
| 34.    | 5550/24/72/2017      | DENIAL OF MEDICAL FACILITIES                               | 100000                    | UTTAR PRADESH     |
| 35.    | 1773/20/18/2016      | ABUSE OF POWER                                             | 25000                     | RAJASTHAN         |
| 36.    | 976/22/52/2016       | ABUSE OF POWER                                             | 25000                     | TAMIL NADU        |
| 37.    | 7/2/4/2015-PCD       | CUSTODIAL DEATH (Police)                                   | 100000                    | ARUNACHAL PRADESH |
| 38.    | 239/34/3/2012-PCD    | CUSTODIAL DEATH (Police)                                   | 300000                    | JHARKHAND         |
| 39.    | 1713/12/18/2014-PCD  | CUSTODIAL DEATH (Police)                                   | 300000                    | MADHYA PRADESH    |
| 40.    | 1340/13/33/2011-PCD  | CUSTODIAL DEATH (Police)                                   | 300000                    | MAHARASHTRA       |

| Sl. No | Case Number          | Nature of Complaint                                                                                     | Amount Recommended (in ₹) | Public Authority  |
|--------|----------------------|---------------------------------------------------------------------------------------------------------|---------------------------|-------------------|
| 41.    | 1386/13/17/09-10-PCD | CUSTODIAL DEATH (Police)                                                                                | 100000                    | MAHARASHTRA       |
| 42.    | 1386/13/17/09-10-PCD | CUSTODIAL DEATH (Police)                                                                                | 100000                    | MAHARASHTRA       |
| 43.    | 1992/13/5/2014-PCD   | CUSTODIAL DEATH (Police)                                                                                | 500000                    | MAHARASHTRA       |
| 44.    | 30/14/6/2016-PCD     | CUSTODIAL DEATH (Police)                                                                                | 500000                    | MANIPUR           |
| 45.    | 851/25/9/2014-PCD    | CUSTODIAL DEATH (Police)                                                                                | 300000                    | WEST BENGAL       |
| 46.    | 43024/24/2006-2007   | DEATH IN POLICE ENCOUNTER                                                                               | 500000                    | UTTAR PRADESH     |
| 47.    | 2482/30/4/2016       | FAILURE IN TAKING LAWFUL ACTION                                                                         | 25000                     | DELHI             |
| 48.    | 11046/7/5/2014       | FAILURE IN TAKING LAWFUL ACTION                                                                         | 25000                     | HARYANA           |
| 49.    | 12542/7/16/2015      | FAILURE IN TAKING LAWFUL ACTION                                                                         | 10000                     | HARYANA           |
| 50.    | 1222/34/1/2013       | FAILURE IN TAKING LAWFUL ACTION                                                                         | 900000                    | JHARKHAND         |
| 51.    | 2495/13/1/2014       | FAILURE IN TAKING LAWFUL ACTION                                                                         | 25000                     | MAHARASHTRA       |
| 52.    | 3162/20/24/2015      | FAILURE IN TAKING LAWFUL ACTION                                                                         | 25000                     | RAJASTHAN         |
| 53.    | 46/20/14/2016        | FAILURE IN TAKING LAWFUL ACTION                                                                         | 25000                     | RAJASTHAN         |
| 54.    | 19728/24/22/2015     | FAILURE IN TAKING LAWFUL ACTION                                                                         | 50000                     | UTTAR PRADESH     |
| 55.    | 33316/24/41/2014     | FAILURE IN TAKING LAWFUL ACTION                                                                         | 100000                    | UTTAR PRADESH     |
| 56.    | 239/24/18/2015       | ILLEGAL ARREST                                                                                          | 10000                     | UTTAR PRADESH     |
| 57.    | 2235/12/15/2015      | UNLAWFUL DETENTION                                                                                      | 10000                     | MADHYA PRADESH    |
| 58.    | 2058/18/2/2013       | UNLAWFUL DETENTION                                                                                      | 600000                    | ODISHA            |
| 59.    | 6699/24/77/2013      | UNLAWFUL DETENTION                                                                                      | 10000                     | UTTAR PRADESH     |
| 60.    | 9479/24/31/2015      | UNLAWFUL DETENTION                                                                                      | 25000                     | UTTAR PRADESH     |
| 61.    | 25395/24/44/2010-AD  | ALLEGED CUSTODIAL DEATHS IN POLICE CUSTODY                                                              | 100000                    | UTTAR PRADESH     |
| 62.    | 1397/35/6/2014-AD    | ALLEGED CUSTODIAL DEATHS IN POLICE CUSTODY                                                              | 200000                    | UTTARAKHAND       |
| 63.    | 1440/24/72/2015-WC   | ABDUCTION, RAPE AND MURDER                                                                              | 25000                     | UTTAR PRADESH     |
| 64.    | 20336/24/7/2013-WC   | ABDUCTION, RAPE AND MURDER                                                                              | 100000                    | UTTAR PRADESH     |
| 65.    | 24457/24/76/2016-WC  | INDIGNITY OF WOMEN                                                                                      | 5000                      | UTTAR PRADESH     |
| 66.    | 41/2/2/2013-WC       | RAPE                                                                                                    | 1000000                   | ARUNACHAL PRADESH |
| 67.    | 2101/18/29/2015-WC   | RAPE                                                                                                    | 100000                    | ODISHA            |
| 68.    | 2296/18/28/2013-WC   | RAPE                                                                                                    | 100000                    | ODISHA            |
| 69.    | 21831/24/50/2013-WC  | RAPE                                                                                                    | 25000                     | UTTAR PRADESH     |
| 70.    | 6117/7/5/2015        | MISCELLENOUS                                                                                            | 50000                     | HARYANA           |
| 71.    | 949/34/0/2012        | MISCELLENOUS                                                                                            | 70000                     | JHARKHAND         |
| 72.    | 1598/12/2002-2003    | MISCELLENOUS                                                                                            | 300000                    | MADHYA PRADESH    |
| 73.    | 15736/24/14/2014     | MISCELLENOUS                                                                                            | 100000                    | UTTAR PRADESH     |
| 74.    | 5769/7/3/2012        | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS                                                          | 400000                    | HARYANA           |
| 75.    | 11486/18/5/2015      | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS                                                          | 75000                     | ODISHA            |
| 76.    | 1209/18/31/2016      | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS                                                          | 200000                    | ODISHA            |
| 77.    | 2526/18/1/2013       | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS                                                          | 250000                    | ODISHA            |
| 78.    | 4037/18/7/2014       | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS                                                          | 200000                    | ODISHA            |
| 79.    | 594/18/5/2015        | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS                                                          | 525000                    | ODISHA            |
| 80.    | 8464/18/14/2015      | INACTION BY THE STATE / CENTRAL GOVT.OFFICIALS                                                          | 105000                    | ODISHA            |
| 81.    | 228/18/17/2016       | ATROCITIES BY CUSTOM / EXCISE / ENFORCEMENT / FOREST / INCOME-TAX Deptt., etc.OF CENTRAL / STATE Govts. | 44000                     | ODISHA            |
| 82.    | 926/10/2/2014        | ABUSE OF POWER                                                                                          | 300000                    | KARNATAKA         |
| 83.    | 6654/18/3/2016       | VICTIMISATION                                                                                           | 100000                    | ODISHA            |

## Mrs. Jyotika Kalra, Member, NHRC addresses an awareness programme on human rights

**M**rs. Jyotika Kalra, Member, National Human Rights Commission attended, as the Chief Guest, an awareness programme on gender based violence at Datauli village in District Sonapat, Haryana on the 6<sup>th</sup> January 2019. The theme of the programme was 'Beton Ka Sudhar – Samaj Ka Uddhaar' so as to spread awareness about the gender issues like female foeticide, sexual harassment, security and safety of

women in and outside the house. It was organized by the Social Action Forum for Manav Adhikar (SAFMA), an NGO, in Special Consultative Status with United Nation's ECOSOC. Mrs. Kalra addressing the gathering highlighted the importance of gender sensitivity in society to check the incidents of violence against women. She also interacted with the women of the village to know about their problems. She said that they have the

same rights as the men and asked them to assert themselves for women empowerment towards their as well as the growth and development of the society. Later, a walk was organized in her guidance in the village to spread awareness about the human rights. She visited Anganwadis and found it very disappointing that some of the Asha and Anganwadi workers were not given their wages for last many months.

## Mr. Jaideep Govind joins NHRC as its Secretary General



**M**r. Jaideep Govind, 1984 batch IAS officer of Madhya Pradesh Cadre, joined the National Human Rights

Commission, on the 14<sup>th</sup> January, 2019. He is the 15<sup>th</sup> Secretary General of the Commission.

Prior to joining NHRC, he was posted as Special Secretary and Financial Adviser in the Ministries of Rural Development, Panchayati Raj, Drinking Water & Sanitation and Department of Land Resources that include flagship schemes such as, MGNREGA, Pradhan Mantri Awaas

Yojana-Gramin, Pradhan Mantri Gram Sadak Yojana, Rashtriya Gram Swaraj Abhiyan, NRDWP, Swachh Bharat Mission, Digital India Land Records Modernisation Programme etc.

He has held various important posts in the Government of India, such as, Additional Secretary in the Ministry of Home Affairs and looked after critical areas of Left Wing Extremism, Police Modernization and procurement for CAPF etc. Mr. Govind has also looked after the Centre-State Division and Human Rights Division in the Home Ministry. He addressed the U.N. Forum in New York on human trafficking and attended the important meeting on trafficking of women and children in Bangkok.

He has also served in the Ministry

of Commerce & Industry, Department of J&K Affairs, Ministry of Tribal Affairs in the Government of India. He worked in Madhya Pradesh as Division Commissioner, Ujjain for 3 years, Commissioner (Tribal), Madhya Pradesh and Principal Secretary, Technical and Higher Education etc. As Chief Electoral Officer, Madhya Pradesh he won Special Award in 2014 for best CEO in the country for the conduct of Lok Sabha Elections and also received Best State Award in 2013, for conduct of Assembly Elections. He also won the Prime Minister's award for Excellence for Civil Servants in 2010 as part of the team for effective implementation of the Forest Rights Act when he was the Tribal Commissioner in Madhya Pradesh.

## Mr. Prabhat Singh joins NHRC as Director General (Investigation)

**M**r. Prabhat Singh joined the National Human Rights Commission as the Director General (Investigation) on the 23<sup>rd</sup> January, 2019. He is 1985 batch IPS officer of AGMU cadre. Mr. Singh has served in the Government of India for the last 34 years and has occupied senior positions in different areas of intelligence, investigation and maintenance of law and order. He has also served in various important positions in the Indian Missions abroad.



### Snippets

### Visits to the NHRC, India

The following delegations visited the NHRC, India during the month of January, 2019 to understand its functioning. They are follows:

1. Delegation consisting of 96 students and 05 Faculty Members of the Deptt. of Law, Mulund College of Commerce, Mumbai, Maharashtra
2. Delegation consisting of 40 students and 03 Faculty Members of the Deptt. of Law, Mulund College of Commerce, Mumbai, Maharashtra
3. Visit of students of Deptt. of Law, TMV's Lokmanya Tilak Law College, Pune, Maharashtra



Half of the 49 students belonged to tribal communities.

The National Human Rights Commission (NHRC) on Tuesday will discuss the

suicide on JNV campuses from 2013 to 2017, the NHRC asked the Secretary of the Ministry for a report in six weeks. It asked whether trained counsellors were available for students, and if not, to indicate the reasons.

half of the population belonged to communities were boys. "Repov, were suiciding, and the found either by

## NHRC to govt: Respond in 6 weeks on

## NHRC notice to Jidisha after minor rape survivor gives birth in hostel

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## Human Rights and NHRC in News, January, 2019

**D**uring the month of January, 2019, the Media & Communication Wing prepared 10 press releases based on the proceedings of the Commission in different cases. Total 1311 news clippings on various human rights issues were culled out from different/select editions of major English and Hindi newspapers and some news websites. News clippings related to 10 incidents of alleged human rights violations were brought to the notice of the Commission, which it considered and found fit for suo motu cognizance. 73 news stories, wherein there was a specific reference to the interventions by the NHRC, can be seen at 'NHRC-in-News' on the website of the Commission.

**NHRC notice to  
wrt over baby**

**एनएचआरसी का विंटर इंटरनशिप प्रोग्राम संपन्न**

**सफाईकर्मी की मौत पर  
दिल्ली सरकार को नोटिस**

“PRESSING ‘SERIOUS concern’ findings of an investigation by the Indian Express on student deaths in Jawahar Noida, the Rights Tuesday the school in the HRD & a response

**भाजपा ने निशाना साधा**

ber 24, 2018, The  
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|--------------------------------------------------------------------------------------|--------------|
| <b>Number of fresh complaints received in the Commission</b>                         | <b>8823</b>  |
| <b>Number of cases disposed of including fresh and old</b>                           | <b>9942</b>  |
| <b>Number of cases under consideration of the Commission including fresh and old</b> | <b>21937</b> |

Facilitation Centre (Madad) : 011-2465 1330  
For Complaints : Fax No. 011-2465 1332

jrlnwnhrc@nic.in (For complaints), cr.nhrc@nic.in  
(For general queries/correspondence)

Mobile No.: 9810298900, Fax No. 011-2465 1334  
E-mail : hrd-nhrc@nic.in

**NGOs and other organizations are welcome to reproduce material of the Newsletter and disseminate it widely acknowledging the NHRC.**

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The front cover painting is by Shreya Misra, who won the consolation prize in the NHRC Silver Jubilee Painting Competition.